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M/s. B. B. Patnaik
B. Behera
S. Mohanty
CAT/1/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 508 1996

Chaitanya Ranasegh.Applicant(s)

Versus
U.O. 1 & 08Respondent(s)

Sr No	Date	Order with Signature
	18.7.96.	REGISTER <i>Sign</i> Registrar
1	19.7.96	<p>Heard Shri B.B. Patnaik, learned counsel for the applicant and Shri U.B. Mohapatra, learned Additional Standing Counsel for the Respondents. Perused the contents of the Original Application. The applicant entered into service as substitute E.D. Mailman in the year 1984 under R.M.S. 'N' Division at Bhubaneswar Branch on monthly wages. He is Sl. No.12 in the revised duty particulars of EDSS against the vacancies of EDMM of SRO, Bhubaneswar (Annexure-1). The applicant's counsel says that this is officially prepared. His claim is that Sl. No. 1 to 10 got regular appointment. The Sub Record Officer (Res. 5) allowed the applicant work as Daily Mazdoor Worker at the rate of Rs.25/- per day. He has been continuing since 1990 as per a Daily Mazdoor Worker. His grievance is against the order passed by the Chief Post Master General by which three posts of E.D.M.M. have been transferred from establishment of R.M.S. to the establishment of Superintendent of Post Offices, Bhubaneswar. The applicant states that when his turn came (in fact he is No.3 in Annexure-2) he finds that the posts have</p> <p style="text-align: right;">1. P.O. for Rs 50/- has been filed.</p> <p style="text-align: right;">By _____ 18/7/96.</p> <p style="text-align: right;">For Regn. fl. By _____ 18/7/96. 18.07.96 SOL (8)</p> <p style="text-align: right;">Registrar <i>Sign</i></p> <p style="text-align: right;">For Admin. & 10. By _____ 18/7/96. Bench.</p> <p style="text-align: center;">...</p>

(A)

Serial No. of Order	Date of Order	Order with Signature
...1	19.7.96	<p>transferred to another range. In this regard Annexure-4 is the representation to the Senior Superintendent, R.M.S. 'N' Division, Cuttack wherein the entire background of the applicant's case has been mentioned. It has to be noted that it is the Chief Post Master General, Orissa Circle, Bhubaneswar, who ordered the transfer of the posts of EDMM apparently depriving the applicant of consideration for regularisation. The applicant's counsel is advised to send a representation to the Chief Post Master General in this regard. The applicant shall make a representation before the Chief Post Master General, Orissa Circle, Bhubaneswar, within ten days from the date of receipt of a copy of this order. The Chief Post Master General shall consider the applicant's case, give him a right of personal hearing, and dispose of the representation within four weeks from the date of filing of the representation. Till such time as the applicant's representation is considered and disposed of, if the transferred posts are not utilised and filled, they shall not be filled up.</p> <p>The Original Application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">Harasankar MEMBER (ADMINISTRATIVE)</p> <p>A copy of the order No-1 dt. 19.7.96 may be given to the applicant of counsel.</p> <p style="text-align: right;">S.D. 22/7/96 5.00</p> <p style="text-align: right;">Received Handed over 22/7/96</p> <p>A copy of the order may be given to Peopl's counsel.</p> <p style="text-align: right;">A/c 25/7/96 5.00 Received copy of the order 22/7/96 and paid 22/7/96</p>